



2026:AHC:19584

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1032 of 2026

Ramesh Chandra

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

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|---------------------------|---|----------------------|
| Counsel for Petitioner(s) | : | Nirbhay Kumar Bharti |
| Counsel for Respondent(s) | : | C.S.C.               |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Nirbhay Kumar Bharti, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was initially appointed as Junior Engineer on 22.08.1990 and promoted as Assistant Engineer on 22.08.2008 and further promoted as Executive Engineer on 30.06.2022. According to the writ petitioner, there is an error in the pay-fixation of the writ petitioner. It is also the case of the writ petitioner that the writ petitioner superannuated on 31.12.2022.

3. Prayer in the present writ petition is for a direction to correct the pay-scale.

4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.4.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

**January 29, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**